

(29)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-293/2001 in
OA-126/99

New Delhi this the 25th day of September, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Shiv Narayan Singh,
168/11, Railway Colony,
Kishanganj,
Delhi-110 007.

.... Petitioner

(Present : None)

Versus

1. Sh. P.S. Bhatnagar,
Chief Secretary,
Govt. of NCT of Delhi,
Players Building,
ITD, New Delhi.

2. Sh. M.K. Mishra,
Director cum Secretary,
Dept. of Social Welfare,
Govt. of NCT of Delhi,
1-Canning Lane,
K.G. Marg,
New Delhi-1.

.... Respondents

(through Sh. H.P. Chakravorty, proxy for Sh. Rajinder
Pandita, Advocate)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, VC(A)

Shri Chakravorty informs us that pursuant
to the Tribunal's order dated 14.12.2000, vide
Memorandum dated 31.08.2001, appointment letter has
been issued to petitioner, and ^{he} has already been sent for
medical examination vide order dated 20.09.2001.
Copies of both orders are taken on record.

2. Under the circumstances, CP-293/2001 is dropped. Notice discharged, giving liberty to petitioner if any grievance still survives, it will be open to him to agitate the same separately in accordance with law, if so advised.

A. Vedavalli
(Dr. A. Vedavalli)
M(J)

Adige
(S.R. Adige)
VC(A)

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